### 11.09.2009

Control A lunihustrative Invariant

# CP 26/2007 (OA No.: 355/2005)

Mr. C.B. Sharma, Counsel for applicant. Mr. Mukesh Dhanera, Proxy counsel for Mr. T.P. Sharma, Counsel for respondents. 400

Let the matter be listed on 30.10/2009 200

MASAGIN TO THE MACO IN LINE WELL IN THE WOLL (BRUKBATRI) MEMBER (A)

who had post to be member (3)

OHA Some before the same befored within two weeks.

The mayor hill pseud for herwing our 10,8,2000.

Greated Jett 1 (witeateinend...) todinasta

## CP 26/2007 (OA No.355/2005).

Mr. C.B. Sharma, Counsel for applicant. Mr. T.P. Sharma, Counsel for respondents.

Heard learned counsel for the parties.

For the reasons dictated separately, the CP is disposed of.

(B.L. KÄÄTRI) (M.L. CHÄÜHÄN) MEMBER(A) MEMBER (J)

AHQ TO STORE STORE STORE

rimbar 45

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH

Jaipur, this the 30<sup>th</sup> day of October, 2009

# CONTEMPT PETITON NO. 25/2007 IN ORIGINAL APPLICATION NO. 355/2005

### CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Roop Nath son of Shri Nemi Nath aged about 54 years, resident of Village and post Jahanbad, Tehsil Hindon District Karauli. Last employed on the post of Gangman 112 D at Bharatpur Railway Junction, under Senior Section Engineer (P-way), West Central Railway, Bharatpur.

....APPLICANT

(By Advocate: Mr. C.B. Sharma)

#### **VERSUS**

- 1. Shri K.K. Atal, Divisional Railway Manager, West Central Railway, Kota Division, Kota
- 2. Shri S.K. Katara, Assistant Divisional Engineer, West Central Railway, Bharatpur.

.....RESPONDENTS

(By Advocate : Mr. T.P. Sharma)

### ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 15.03.2009 passed in OA No. 355/2005, which order has attained finality. Review Petition filed against the aforesaid order has also been dismissed.

2. Notice of this Contempt Petition was given to the respondents.

The respondents have filed their reply. Alongwith the reply, , the respondents have annexed copy of the office order dated 03.07.2009

and 07.07.2009 whereby qualifying service for the purpose of pensionary benefits has been mentioned as 20 years and 11 days/ 20 years 2 months and 21 days.

- 3. Learned counsel for the applicant submits that pursuant to the said order, the respondents have not granted pensionary benefits to the applicant.
- 4. Since the order of this Tribunal has been substantially complied with, we are of the view that the present Contempt Petition can be disposed of with the direction to the respondents to take follow up action pursuant to order dated 07.07.2009 within a period of two months and make necessary payment to the applicant. In case the pensionary benefits is not granted to the applicant within two months, it will be open for the applicant to file substantive OA for the grant of interest, which will be given due consideration.
- 5. In view of what has been stated above, the present Contempt Petition does not survive, which is disposed of accordingly. Notices issued to the respondents are hereby discharged.

(B.L.WHATRI) MEMBER (A)

(M.L. CHAUHAN) MEMBER (J)

AHQ